

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 27th April, 2022

No. LJ (A) 86/2021/62- In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint Shri Markos Surong, Advocate as the Public Prosecutor/Govt. Pleader, in the District Council Court, Jowai with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

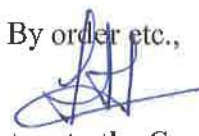
Memo No. LJ (A) 86/2021/62-A,

Dated Shillong, the 27th April, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public Prosecutor / Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
7. Shri Markos Surong, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong / Shillong Bar Association, Shillong
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. The Treasury Officer, West Jaintia Hills District, Jowai.
12. Law (B) Department.
13. NIC, Shillong
14. DEO, Law Department.
15. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.